

The



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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 853-L.—3rd August, 2011.—The Governor having been pleased to order, under rule 66 of the

Rules of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

Bill No. 8 of 2011

THE EAST KOLKATA WETLANDS (CONSERVATION AND MANAGEMENT) (AMENDMENT) BILL, 2011.

A
BILL

to amend the East Kolkata Wetlands (Conservation and Management) Act, 2006.

WHEREAS it is expedient to amend the East Kolkata Wetlands (Conservation and Management) Act, 2006, for the purposes and in the manner hereinafter appearing;

West Ben. Act
VII of 2006.

It is hereby enacted in the Sixty-second Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title.

1. This Act may be called the East Kolkata Wetlands (Conservation and Management) (Amendment) Act, 2011.

Amendment of
section 13 of
West Ben. Act
VII of 2006.

2. In sub-section (4) of section 13 of the East Kolkata Wetlands (Conservation and Management) Act, 2006, for the words “the audit report thereon”, the words “the audit report and the audit certificate thereon” shall be substituted.

*The East Kolkata Wetlands (Conservation and Management)
(Amendment) Bill, 2011.*

STATEMENT OF OBJECTS AND REASONS.

With a view to incorporating a provision for laying of the audit certificate issued by the Principal Accountant General (Audit), West Bengal, before the State Legislature for the audited account of the East Kolkata Management Authority under section 13 of the East Kolkata Wetlands (Conservation and Management) Act, 2006, it has been considered necessary and expedient to amend sub-section (4) of section 13 of the said Act.

2. The Bill has been framed with the above objects in view.
3. There is no financial implication involved in the Bill.

KOLKATA,
The 29th July, 2011.

SUDARSHAN GHOSH DASTIDAR,
Member-in-charge.

By order of the Governor,

B. K. SRIVASTAVA,
*Secy.-in-charge to the Govt. of West Bengal,
Law Department.*